GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1305 TO BE ANSWERED ON 9TH FEBRUARY, 2018

COMPLAINTS AGAINST FSSAI

1305. KUNWAR BHARATENDRA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken cognizance of the allegations/complaints made against the Food Safety and Standards Authority of India with respect to its alleged conflict of interest tie-ups with private companies;
- (b) if so, whether these allegations are being investigated and if so, the details thereof; and
- (c) the action taken/proposed action taken in this regard?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (c): Issue of food safety and nutrition requires cross-sector partnerships of national and state governments, local bodies, consumer and civil society organisations, businesses, scientists and researchers. Working in partnerships is an imperative for Food Safety and Standards Authority of India (FSSAI) to fulfil huge mandate as defined under Section 16 of the Food Safety and Standards Act, 2006. The spirit of FSSAI's efforts is to set up sustainable and safe practices, infrastructure, procedures, regulations and framework which emphasizes on shared responsibility amongst various stakeholders. FSSAI's role as an independent regulator is not being compromised as a result of such partnerships. To ensure transparency, FSSAI has approved detailed guidelines for voluntary/Corporate Social Responsibility (CSR) participation in FSSAI's efforts to ensure safe and nutritious food for every Indian citizen. The guidelines have been made in consonance with CSR provisions under the Companies Act and bring out clearly that it can neither be stated nor implied that the FSSAI supports or endorses a particular product or business. The guidelines are available in the public domain on FSSAI's website i.e. www.fssai.gov.in.

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